

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/564/2021

This the **April 5th , 2021**

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Nisar Akhter Awan s/o Mohd. Akhter, r/o Dildar Karna, Kupwara.

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. UT of J & K through Commissioner Secretary to Govt. Technical Education Department, Civil Sectt., Srinagar/Jammu.
2. Director Technical Education Kashmir.
3. Deputy Director, Technical Education, Kashmir.
4. Principal/Superintendent, ITI Kupwara.

(By Advocate : Mr. Sudesh Magotra).

.....Respondents

O R D E R [O R A L]

Hon'ble Mr. Tarun Shridhar, Member (A)

Applicant has filed the present petition with a prayer to direct the respondents to release the withheld salary against any available vacancy of Vocation Instructor on the analogy of order dated 12.9.2017.

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2. Learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondent no.2 to decide the representation dated 21.5.2019 (page 16 of the paper book) by passing a reasoned and speaking order in a time bound manner. He further states that the OA filed by the applicant before the Tribunal be also treated as representation.

3. Mr. Sudesh Magotra, Deputy Advocate General states that he has no objection to the disposal of the OA.

4. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to respondent no.2 to consider the representation (Page 16 of the OA) and decide the same by passing a reasoned and speaking order in accordance with rules within a period of one month from the date of receipt of certified copy of this order. The order so passed by duly communicated to the applicant.

5. We have not expressed any opinion on the merits of the case.

**(TARUN SHRIDHAR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

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